

**HEAD OFFICE**

**Uttarakhand Environment Protection  
and Pollution Control Board**

**46-B, I.T. Park, Sahastradhara Road,  
Dehradun (Uttarakhand)**



**Action Taken Report**

**Original Application No. 751 of 2019**

**In compliance of order dated 25.09.2019**

**of the**

**Hon'ble National Green Tribunal,**

**Principal Bench,**

**New Delhi**

**Action Taken Report**  
**In the matter of Original Application No. 751 of 2019**

**Kirpal Singh**  
**Vs**  
**State of Uttarakhand & Ors.**

Hon'ble National Green Tribunal, Principal Bench, New Delhi on dated 25.09.2019, passed the order for compliance by State PCB. This is to inform that the said matter is same as in OA No 124/2019 wherein State PCB has submitted action taken report and the Hon'ble Tribunal has disposed the case on dated 20.08.2019. The contents of the said matter and action taken by SPCB in the matter is as follows:-

- A. Initially inspection of the site was carried out by the officials of Regional Office, Uttarakhand Environment Protection and Pollution Control Board, Kashipur, Distt. US Nagar on dated 11.02.2019. Shri Jagdish Chandra Arya, Gram Pradhan, Danpur and others were also present during the inspection. Detailed inspection report is enclosed as **Annexure-1**.

As per inspection report:

1. M/S Bansal Industries, Rudrapur, Distt. US Nagar is in operation since 1990. Residential houses are located in North and East-West direction of the rice mill.
2. The Unit has provided 02 dryers of 4TPH capacities and one boiler of 4TPH capacity. Rice husk is being used as fuel in boiler.

3. Air pollution control system attached with boiler was damaged, however boiler was not in operation at the time of inspection.
4. Bag filters provided with dryer of 4TPH capacities were also found damaged due to in-appropriate maintenance. The Unit has not provided appropriate arrangement for dust control.
5. Ambient air quality monitoring was carried out on the roof of residential house of Shri Rajendra Singh Kanwal (about 70 meter away from rice mill) and concentration of Respirable Suspended Particulate Matter (RSPM) is reported 577.41 micro grams per cubic meter, which is beyond the prescribed limit.

In view of non-compliance of unit, closure order to M/S Bansal Industries (Rice Mill) was issued under section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended, on dated 07.03.2019 and concerned department is directed to discontinue power supply of the Unit. Copy of Closure order is enclosed as **Annexure-2**.

Further the unit was inspected on 01.05.2019 and following observations were made: -

1. Unit has installed Jet Bag Filter on the milling section and on the other sections Bag Filters were found under installation.
2. Unit has provided Tin Shade for control of Dust.
3. Unit has not repaired air pollution control system and not provided I.D. Fan on the Boiler having capacity 4 TPH.
4. Electricity disconnection letter dated 24.04.2019 from the Junior Engineer, Uttarakhand Power Corporation Ltd is become part of the inspection report.

Considering the inspection report and representation of the industry the unit was further directed on dated 08.05.2019 to resume operation for 90 days (**Annexure-3**) with following additional directions: -

1. Boiler will be operated only after the installation of Air Pollution Control System in it.
2. Detailed Air Sampling will be carried out by the Regional officer, UEPPCB, Kashipur during operation of the unit and without operation of the unit and submit detailed report about pollution causing factors, responsible agencies / units in the area.

An Environment Compensation of Rs 3,37,500 was also imposed to M/s Bansal Industries on dated 25.06.2019. Copy of the letter is placed at **Annexure-4**.

A Complaint case is also filed against the unit before the Hon'ble Designated Court for the non-compliances made by the unit. Copy of first page of the complaint case is annexed at **Annexure-5**.

In compliance of the directions dated 08.05.2019 (Annexure-3), regional officer of the Board has carried out Ambient Air Quality monitoring on 30.07.2019 and 31.07.2019 during operation of the unit and without operation of the unit. The results are as follows: -

Parameters ( $\mu\text{g}/\text{m}^3$ )	During Operation of Mill		Without operation of Mill	
	Inside Mill	Nearby House	Inside Mill	Nearby House
PM <sub>10</sub>	95.1	86.1	88.0	82.7
PM <sub>2.5</sub>	55.1	45.6	46.0	41.5
Oxides of Nitrogen	33.4	26.5	28.8	24.4
Sulphur Di Oxide	17.2	14.4	15.6	13.8

The inspection report of the Inspecting Officer dated 31.07.2019 further revealed that: -

1. Unit is located across the Rudrapur Highway.
2. Unit has provided Boiler of 4 TPH capacity. Unit has provided Dust collector and stack with the Boiler.

3. Ambient air quality parameters were found within limit of prescribed norms.

4. The sampling was done during the monsoon period.

From the report it is clear the Unit is located at Rudrapur Highway and contribution from Road dust will be additional source of pollution. The inspection report and Ambient Air Quality reports are placed at **Annexure-6.**

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माननीय एन0जी0टी0 द्वारा मूल आवेदन संख्या 124/2019 ग्राम सभा दानपुर मे दिनांक 24.01.19 को पारित आदेश के कम में दिनांक 11.02.2019 को जगदीश चन्द आर्या ग्राम प्रधान दानपुर व अन्य की उपस्थिति मे निरीक्षण किया गया।

निरीक्षण मे उपस्थिति निम्नानुसार रही-

1. श्री राकेश सिंह कण्डारी, सहायक पर्यावरण अभियन्ता
2. श्री मानेन्द्र सिंह राणा, अनुश्रवण सहायक
3. श्री धीरेन्द्र पंवार, अनुश्रवण सहायक
4. श्री विनय बंसल, उद्योग प्रतिनिधि

ग्राम दानपुर के प्रतिनिधि-

1. श्री जगदीश चन्द आर्या, ग्राम प्रधान दानपुर
2. प्रभारी प्रधानाध्यापक, रा0 उ0 प्रा0 वि0 दानपुर
3. प्रधानाध्यापक, रा0 प्रा0 वि0, दानपुर
4. श्री राजेन्द्र सिंह व अन्य (उपस्थिति संलग्न)

1. मै0 बंसल इण्डस्ट्रीज, रुद्रपुर उधमसिंहनगर से वर्ष 1990 से संचालन मे है। राईस मिल मे उत्तर दिशा मे आवासीय भवन दक्षिण दिशा मे खेत पूरब-पश्चिम दिशा मे भी आधारीय भवन है, जो कि उद्योग की चार दिवारी से लगे हुये है। उद्योग मे 04टन/घण्टा की क्षमता के 02 Dryer व 04टन/घण्टा क्षमता का व्यावलर स्थापित है। व्यावलर मे ईधन के रूप मे राईस हस्क का प्रयोग किया जाता है। वायु प्रदूषण नियंत्रण हेतु स्थापित संयंत्र क्षतिग्रस्त पाया गया। व्यावलर निरीक्षण के दौरान संचालन मे नही पाया गया। इसके अतिरिक्त उद्योग मे स्थापित दोनो 4टन/घण्टा क्षमता के Dryer से संलग्न वायु प्रदूषण नियन्त्रण हेतु स्थापित बैग फिल्टर उपयुक्त क्षमता एवं रखरखाव न होने के कारण क्षतिग्रस्त पाये गये। जिससे Drying प्रक्रिया के दौरान जनित होने वाली धूल कणो की रोकथाम नही होती पायी गयी। परिवेशीय वायु गुणवत्ता (RSPM) का अनुश्रवण किया गया, जो कि बोर्ड मानको के अनुरूप नही पाया गया।

2. पूर्व मे भी कार्यालय उपजिलाधिकारी रुद्रपुर उधमसिंहनगर के पत्र संख्या 323/सात-रा0का0/2018 दिनांक 26.04.18 को व डी0सी0आर0सी0 मे दर्ज शिकायत संख्या 09./1032 दिनांक 28.08.17 पर क्षेत्रीय कार्यालय के पत्रांक संख्या यूईपीपीसीबी/आरओके/डी0जी0आर0सी0-शि0-18/18/165 दिनांक 14.05.18 के द्वारा उद्योग मै0 बंसल इण्डस्ट्रीज ग्राम दानपुर तहसील रुद्रपुर उधमसिंहनगर को प्रदूषण संबंधी उपायों की स्थापना तथा बिना बोर्ड से संचालनार्थ सहमति प्राप्त किये उद्योग का संचालन न किया जाने के संबंध में नोटिस प्रेषित किया गया एवं वायु प्रदूषण (नियंत्रण एवं निवारण) अधिनियम-1981 की धारा-33ए के अन्तर्गत कार्यवाही किये जाने हेतु बोर्ड मुख्यालय प्रेषित किया गया, जिसके कम में उद्योग को कारण बताओ नोटिस बोर्ड मुख्यालय के पत्रांक यूईपीपीसीबी/एवओ/सहमति-बी-151/2018/892 दिनांक 08.08.18 के द्वारा प्राप्त हुआ। (संलग्न)

दिनांक 19.09.18 को कारण बताओ नोटिस के कम में उद्योग का निरीक्षण किया गया। निरीक्षण के दौरान उद्योग संचालन मे नही पाया गया।

1. उद्योग द्वारा बोर्ड मे जल/वायु सहमति हेतु आवेदन किया गया एवं धुल कणों के नियंत्रण हेतु जनित बिन्दुओं को टिन से कवर्ड किया गया साथ ही उद्योग के कारण बताओ नोटिस को 3 माह निलंबित/गुणवत्ता जाँचने हेतु संचालन हेतु आख्या प्रेषित की गयी।

अग्रेत्तर उद्योग के कारण बताओ नोटिस को बोर्ड मुख्यालय से दिनांक 21.01.19 को निम्न शर्तों के साथ निरस्त किया गया।

1. उद्योग का संचालन CCA प्राप्त के उपरान्त किया जाये।

2. उद्योग द्वारा व्यावहारिक का संचालन नहीं किया जाये
3. Environment Assessment जॉच क्षेत्रीय कार्यालय के द्वारा किया जाये।

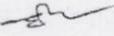
जिस हेतु दिनांक 11.02.19 को शिकायती स्थल पर श्री राजेन्द्र सिंह के आवास पर परिवेशीय वायु गुणवत्ता का आंकलन किया गया। जो कि उद्योग परिसर से लगभग 70मी० की दूरी पर हैं।

परिसर में परिवेशीय वायु गुणवत्ता (RSPM) का अनुश्रवण किया गया, जो कि बोर्ड मानको के अनुरूप नहीं पाया गया। परिवेशीय वायु गुणवत्ता की जॉच आख्या निम्नवत् है (अनुश्रवण आख्या संलग्न)।

S.No	Parameter	Monitoring Location	Measure Value ( $\mu\text{g}/\text{m}^3$ )	Standard Value ( $\mu\text{g}/\text{m}^3$ )
1	Respirable Suspended Particulate Matter (RSPM)	On the roof of house Shri Rajendra Singh	577.41	100

इसके अतिरिक्त निरीक्षण के दौरान ग्राम प्रधान दानपुर व अन्य लोगों के द्वारा उद्योग के विरुद्ध लिखित रूप से पत्र दिया गया कि मै० बंसल उद्योग को ग्रामसभा एवं ग्राम प्रधान स्वीकृति के बिना बोर्ड से संचालनार्थ सहमति न दी जाये। उक्त का कार्यवृत्त मानते हुये प्रेषित किया जा रहा है। (संलग्न)

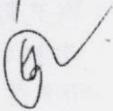
उपरोक्त स्थल पर एस०पी०एम० का स्तर व्यावहारिक के संचालन में न होने पर भी राईस मिल की Milling व Drying प्रक्रिया से जनित धूल कणों का मानको से अधिक पाये जाने पर उद्योग के विरुद्ध वायु प्रदूषण (निवारण एवं नियंत्रण) अधिनियम-1981 के अन्तर्गत बंदी आदेश निर्गत किये जाने की संस्तुति की जाती है।

  
(धीरेन्द्र पंवार)  
अनुश्रवण सहायक

  
(मानेन्द्र सिंह राणा)  
अनुश्रवण सहायक

  
(राकेश सिंह कण्डारी)  
सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी(प्र०)



Annexure - 2

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Environment Protection  
and Pollution Control Board  
46-B, SIDCUL IT Park, Sahasradhara Road,  
Dehradun(Uttarakhand)



उत्तराखण्ड पर्यावरण संरक्षण एवं  
प्रदूषण नियंत्रण बोर्ड  
46-बी, सिडकुल, आईटीओ पार्क, सहस्रधारा रोड,  
देहरादून (उत्तराखण्ड)

Ref: UEPPCB/HO/Con-B-151/2018/ 2039

Dehradun, 7/3/ 2019

BY SPEED POST

To,

M/S Bansal Industries (Rice Mill),  
Vill. Post Danpur,  
Tehsil Rudrapur,  
Distt. US Nagar (Uttarakhand)

Directions under section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1974, and vide provisions of this Act every air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

WHEREAS, as per record of the Board it is observed the Unit has not obtained CCA form the Board and is in operation without consent of the Board; and

WHEREAS, as per section-24(1)(a) of the Water (Prevention and Control of Pollution) Act, 1974; - "no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid by the State Board to enter (whether directly or indirectly) into any well or sewer or on land".

WHEREAS, as per report communicated by the Regional Office, Kashipur (US Nagar) of this Board that said Unit has not obtained/applied for CCA to the Board and is in operation without consent of the Board. The Unit is also located close to habitation and complaint has been made by the residents of nearby area.

WHEREAS, direction to show cause was issued to the unit dated 08.08.2018 and unit has submitted its reply on 23.08.2018. On the said reply filed verification report dated 19.09.2018 reveals that:-

1. Unit has established plant and machinery for production of rice, rice bran etc. However, During inspection unit was not in operation
2. Unit has applied for getting CCA.
3. Unit has provided shed around the plant to control dust emission and noise.
4. Boiler is not in running condition and not in use.
5. There is no discharge from the process

WHEREAS, considering the recommendation of the Regional officer the Show cause notice dated 21.01.2019 was suspended for three months with the following conditions:-

1. Unit will operate only after getting CCA from the Board
2. Unit will not operate Boiler.
3. Environment Assessment to be made by the Regional Officer of the Board during the operation of the Mill.

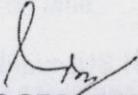
WHEREAS, Hon'ble NGT in the Original Application No. 124/2019 which is against M/s Bansal Industries (Gram Sabha Danpur Vs State of Uttarakhand and others) ordered on 24.01.2019 that the State Pollution Control Board take appropriate action and submit action taken report; and

WHEREAS, Inspection of the unit was carried out by the Regional officer of the Board on 11.02.2019 in presence of the representative of the industry as well as the residents of Village Danpur and following observations are made:-

1. Unit is in operation since 1990.
2. Residential units are found along the North Side as well as on the East and West sides.
3. Unit has provided Boiler of 04 TPH and Drier (02 nos) of 04 TPH. During inspection only Driers were found in operation.
4. During inspection Air Pollutoin Control Systems were found damaged. Also the RSPM level at a distance of 70 mt from the industry premises was found 577.41 microgram per cubic meter.

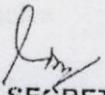
WHEREAS, recommendation for issuing closure direction was received from Regional officer on 13.02.2019.

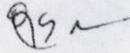
AND NOW THEREFORE, in view of above observations, recommendations from Regional Officer, and in exercise of the power conferred under **Section 31(A)** of the **Air (Prevention and Control of Pollution) Act, 1981**, as amended thereafter, with approval of the Competent Authority of the Board, **you are hereby directed to close down operation of the unit with immediate effect.**

  
MEMBER SECRETARY

Copy to:

1. The Chairman, UEPPCB, Dehradun for kind information please.
2. Program Director, SPMG, NGRBA, 117-Indira Nagar, Dehradun for kind information
3. District Magistrate, U.S. Nagar for compliance please.
4. Managing Director, Uttarakhand Power Corporation Ltd for disconnection of the electricity of the above unit.
5. Regional Officer, UEPPCB, Regional Office, Kashipur (US Nagar) for strict compliance of above directions.
6. Guard file.

  
MEMBER SECRETARY



**HEAD OFFICE**

गौरा देवी पर्यावरण भवन

Uttarakhand Environment Protection  
and Pollution Control Board  
46-B, SIDCUL IT Park, Sahastradhara Road,  
Dehradun(Uttarakhand)



उत्तराखण्ड पर्यावरण संरक्षण एवं  
प्रदूषण नियंत्रण बोर्ड  
46-बी, सिडकुल, आईटीओ पार्क, सहस्रधारा रोड,  
देहरादून (उत्तराखण्ड)

Ref: UEPPCB/HO/Con-B-151/2018/19

Dehradun, 08/08/2019

**BY SPEED POST**

To,

M/S Bansal Industries (Rice Mill),  
Vill. Post Danpur,  
Tehsil Rudrapur,  
Distt. US Nagar (Uttarakhand)

**Directions under section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.**

**WHEREAS**, the Central Government has made the **Air (Prevention and Control of Pollution) Act, 19781**, and vide provisions of this Acts every air polluting industry/unit is required to obtain Consent to Establish and Consent to Operate from the **State Pollution Control Board**; and

**WHEREAS**, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986**; and it is mandatory to every industries, operations or processes of keep their effluent/emission quality within the specified norms all the time; and

**WHEREAS**, as per record of the **Board** it is observed the Unit has not obtained CCA form the Board and is in operation without consent of the Board; and

**WHEREAS**, as per **section-24(1)(a)** of the **Water (Prevention and Control of Pollution) Act, 1974**; - *"no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid by the State Board to enter (whether directly or indirectly) into any well or sewer or on land"*.

**WHEREAS**, as per report communicated by the Regional Office, Kashipur (US Nagar) of this Board that said Unit has not obtained/applied for CCA to the Board and is in operation without consent of the Board. The Unit is also located close to habitation and complaint has been made by the residents of nearby area.

**WHEREAS**, direction to show cause was issued to the unit dated 08.08.2018 and unit has submitted its reply on 23.08.2018. On the said reply filed verification report dated 19.09.2018 reveals that:-

1. Unit has established plant and machinery for production of rice, rice bran etc. However, During inspection unit was not in operation
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**WHEREAS**, considering the recommendation of the Regional officer the Show cause notice dated 21.01.2019 was suspended for three months with the following conditions:-

1. Unit will operate only after getting CCA from the Board
2. Unit will not operate Boiler.
3. Environment Assessment to be made by the Regional Officer of the Board during the operation of the Mill.

**WHEREAS**, Hon'ble NGT in the Original Application No. 124/2019 which is against M/s Bansal Industries (Gram Sabha Danpur Vs State of Uttarakhand and others) ordered on 24.01.2019 that the State Pollution Control Board take appropriate action and submit action taken report; and

**WHEREAS**, Inspection of the unit was carried out by the Regional officer of the Board on 11.02.2019 in presence of the representative of the industry as well as the residents of Village Danpur and following observations are made:-

1. Unit is in operation since 1990.
2. Residential units are found along the North Side as well as on the East and West sides.
3. Unit has provided Boiler of 04 TPH and Drier (02 nos) of 04 TPH. During inspection only Driers were found in operation.
4. During inspection Air Pollution Control Systems were found damaged. Also the RSPM level at a distance of 70 mt from the industry premises was found 577.41 microgram per cubic meter.

**WHEREAS**, with approval of the Competent Authority of the Board, the unit was directed to close down operation of the unit with immediate effect on dated 21.01.2019.

**WHEREAS**, the representation of the unit was received in the office dated 05.04.2019 wherein unit has represented that:-

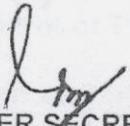
1. There are other commercial and industrial activities in and around the premises of Bansal Industries. Also the National Highway construction project is going on which may also lead to dust pollution. So the RSPM level as reported in the closure order cannot be the only sourced from Bansal Industries.
2. Air Pollution Control System is working properly.
3. Unit has provided shed for prevention of dust emission.
4. Unit has applied for getting CCA.

**WHEREAS**, Regional Officer on dated 02.05.2019 inspected the unit and following observations are made:-

1. At the time of inspection unit was not in operation.
2. Unit has provided Jet bag Filter in the milling section. Work of installation of Bag Filters in other sections are found on progress.
3. As informed by the unit that the damaged ID fan attached with Air Pollution Control system of 4TPH Boiler will be rectified very soon. Boiler will not operate until rectification has not been made.
4. Unit has provided tin shed to prevent dust emission.
5. Report regarding disconnection of electricity is also provided by Regional Officer.

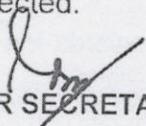
**—AND NOW THEREFORE**, in view of above observations, facctr, and in exercise of the power conferred under **Section 31(A)** of the **Air (Prevention and Control of Pollution) Act, 1981**, as amended thereafter, with approval of the Competent Authority of the Board, **M/S Bansal Industries (Rice Mill)** situated at **Vill Danpur** is hereby directed to resume operation of the unit for 90 days with the following additional directions:-

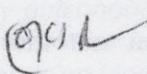
1. **Boiler will be operated only after the installation of Air Pollution Control System in it.**
2. **Detailed air sampling will be carried out by Regional Officer, UEPPCB, Kashipur during operation of the unit and without operation of the unit and submit detailed report about pollution causing factors, responsible agencies/ units in the area.**

  
**MEMBER SECRETARY**

Copy to:

1. **The Chairman, UEPPCB, Dehradun** for kind information please.
2. **Program Director, SPMG, NGRBA, 117-Indira Nagar, Dehradun** for kind information
3. **District Magistrate, U.S. Nagar** for information please.
4. **Managing Director, Uttarakhand Poewer Corporation Ltd** for restoration of the electricity of the above unit.
5. **Regional Officer, UEPPCB, Regional Office, Kashipur (US Nagar)** for strict compliance of above directions and submit the detailed report as directed.
6. **Guard file.**

  
**MEMBER SECRETARY**



A-4

Annexure - 4

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Environment Protection  
and Pollution Control Board  
46-B, SIDCUL IT Park, Sahastradhara Road,  
Dehradun(Uttarakhand)



उत्तराखण्ड पर्यावरण संरक्षण एवं  
प्रदूषण नियंत्रण बोर्ड

46-बी, सिडकुल, आईटीओ पार्क, सहस्रधारा रोड, देहरादून (उत्तराखण्ड)

UEPPCB/HO/Gen- 183-369/2019/46

Dated: 25/6/2019

To

M/s Bansal Industries (Rice Mill)  
V.P.O. Danpur  
Tehsil Rudrapur  
Dist. Udhamasingh Nagar

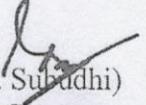
**Sub: Regarding Environmental Compensation**

Sir,

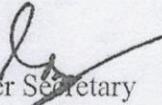
This has reference to the orders of the Hon'ble National Green Tribunal dated 06.05.2019 in OA no 124/2019 wherein Hon'ble Tribunal has mentioned that "It is seen that the State PCB, inspite of closing the unit and finding pollution was being caused, has not recovered the compensation for the damage caused."

Now therefore in compliance of the observations made by the Hon'ble Tribunal, **Environment compensation of amount of Rs 3,37,500/- (Three Lakh Thirty-Seven Thousand and Five Hundred only) is hereby imposed to the unit.** Unity is directed to submit the above amount by 05.07.2019 in the form of DD in favour of Member Secretary, UEPPCB, payable at Dehradun.

Yours faithfully

  
(S.P. Subudhi)  
Member Secretary

Copy to: Regional Officer (I/c), UEPPCB, Kashipur for information and compliance.

  
Member Secretary

एच.ए. अ

IN THE COURT OF CJM/AC J.M.-1, DEHRADUN

Complaint No. \_\_\_\_\_ of 2019

Uttarakhand Environment Protection and Pollution Control Board (UEPPCB), through Shri Arunag Nogi, S/o Shri B. S. Nogi, aged 50 years Authorized Representative/Regional Officer (in-charge), Regional Office Kashipur, Uttarakhand Environment Protection and Pollution Control Board Kashipur, District Udham Singh Nagar (Uttarakhand), presently at Gaura Devi Parvatan Bhawan, IT Park, Sahastrabhara Road, Dehradun. Complainant

vs.

1. Shri Vinay Bansal, authorized representative for M/s Bansal Industries Village and P.O. Danpur, Kashipur Road, Rudrapur, Udham Singh Nagar.
2. Shri Ajay Bansal, authorized representative for M/s Bansal Industries Village and P.O. Danpur, Kashipur Road, Rudrapur, Udham Singh Nagar.

Against

Complaint U/s 42, 43, 44, 47 & 45 of The Water Act 1974, Sections 15, 16 and 19 of Environment (Protection) Act, 1986 and Sections 58 to 60 & 43 of Air Act, 1981.

P.S. Kashipur,  
District Udham Singh Nagar.

*Case filed today.*

*13/2/19*

*Handwritten signature and date 13/9/19*

Sr.

The complainant submits as under:

That the complainant Uttarakhand Environment Protection and Pollution Control Board, UEPPCB in short is the State Pollution Control Board constituted U/s 4 of the Water (Prevention & Control of Pollution) Act 1974 and has been established under the said Act by the State Govt. for the proper discharge of functions and

*Handwritten signature*

Uttarakhand Environment Protection and  
Pollution Control Board  
Chamunda Complex, Ramnagar Road, Kashipur,  
Uttarakhand



उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड  
चामुण्डा कापलेक्स, रामनगर रोड, काशीपुर (उत्तराखण्ड)

Web: www.ueppcb.uk.gov.in

Ref: UEPPCB/ROK/2019/Con-B-83/19/579

दि 8/8/19

सेवा में,

सदस्य सचिव महोदय  
उत्तराखण्ड पर्यावरण संरक्षण एवं  
प्रदूषण नियंत्रण बोर्ड  
देहरादून।

विषय-- मै0 बंसल इण्डस्ट्रीज प्लाट नं0-127, ग्राम-- दानपुर रूद्रपुर के संबंध में मा0 एन.जी.टी. द्वारा मूल आवेदन संख्या 124/2019 में पारित आदेश दि0 06.05.2019 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक यूईपीपीसीबी/एचओ/सा0-183-369/497 दि0 27.07.19 के अनुक्रम में उद्योग का अनुश्रवण इस कार्यालय द्वारा दिनांक 30.07.19 व 31.07.19 को किया गया। निरीक्षण आख्या व अनुश्रवण आख्या संलग्न है।

अतः निरीक्षण आख्या व अनुश्रवण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक--उपरोक्तनुसार।

भवदीय

(अनुराग नेगी)

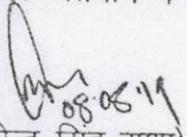
क्षेत्रीय अधिकारी(प्र0)

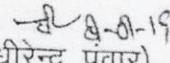
Sh. Subhoj PLS. Conclude  
Date for  
ATN

19-8-19

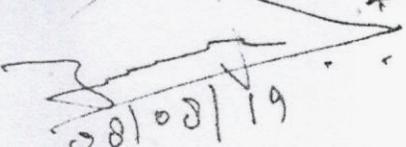
बोर्ड मुख्यालय के पत्रांक यूईपीपीसीबी/एचओ/सा0-183-369/497 दि0 27.07.19 के क्रम में दि0 31.07.19 को मै0 बंसल इण्डस्ट्रीज प्लाट नं0-127, ग्राम- दानपुर रूद्रपुर का निम्न बिन्दुओं पर परिवेशीय वायु गुणवत्ता का मॉनिटरिंग का कार्य किया गया। जो निम्नवत् है-

1. उद्योग द्वारा कच्चे माल के रूप में पैडी का प्रयोग कर Rice, Rice Bran, Rice Husk का उत्पादन किया जाता है।
2. उद्योग परिसर रूद्रपुर हाईवे से समीपस्थ स्थापित है।
3. उद्योग में 04 टन क्षमता का व्वायलर स्थापित है। जिसमें वायु प्रदूषण हेतु डस्ट कलेक्टर व चिमनी की स्थापना की गयी है। पूर्व की अपेक्षाकृत चिमनी की ऊँचाई बड़ा दी गयी है।
4. बोर्ड मुख्यालय के पत्रांक यूईपीपीसीबी/एचओ/सा0-187-639/497 दि0 27.07.19 द्वारा उद्योग के संचालन व संचालन न होने की स्थिति में परिवेशीय वायु गुणवत्ता के अनुश्रवण किये जाने हेतु निर्देशित किया गया। जिसके अनुपालन में उद्योग के संचालन व उद्योग के बंद की स्थिति में उद्योग परिसर व शिकायतकर्ता के घर पर (दोनों स्थितियों) में परिवेशीय वायु गुणवत्ता के अनुश्रवण का कार्य किया गया। अनुश्रवण आख्या संलग्न है।
5. पूर्व में दि0 08.02.19 को उद्योग में परिवेशीय वायु गुणवत्ता का अनुश्रवण किया गया था। जिसमें प्रदूषक मानको के अनुरूप नहीं पाये गये थे।
6. दि0 30.07.19 व दि0 31.07.19 को किये गये परिवेशीय वायु गुणवत्ता के अनुश्रवण आख्या में प्रदूषक मानको के अनुरूप पाये गये।
7. वर्तमान में मानसून होने के कारण भी ये आंकड़े प्राप्त हुये हैं।

  
(मानेन्द्र सिंह राणा)  
अनु0 सहा0

  
(धीरेन्द्र पवार)  
अनु0 सहा0

सहा0 वैज्ञान0 अधिकारी/क्षेत्रीय अधिकारी(प्र0)

  
08/08/19

**SIMA LABS PVT. LTD.**  
 Sophisticated Industrial Materials  
 Analytic Labs Pvt. Ltd.

A. No. Mayapuri Industrial Area, Block - New Delhi - 110064  
 Phone : 011-26101111  
 Email : info@simalabs.com  
 DIN No. : 11720000000000000000  
 Website : www.simalabs.com

78 F 01

**TEST REPORT**

PARTY CODE : UKK/11841  
 UEPPCB

REPORT NO : UK0801000319  
 REF NO : NS

(REGIONAL OFFICE) CHAMUNDA COMPLEX, RAM  
 NAGAR ROAD, KASHIPUR (UTTARAKHAND)

REF DATE : NS  
 DT.RECD : 01/08/2019

डेवि कर्माकर  
 डेवि फिरोज & (प्रा)

SAMPLE NAME : AMBIENT AIR

RESULTS OF ANALYSIS				
Reference : As Per EP Act - 1986				
Description	: One Ambient Air sample was collected by us on 31/07/2019 in presence of U.E.P.P.C.B., Kashipur officials.			
Name of Industry	: -			
Location of the Sampling Point	: Inside of Mill			
Date of Sampling	: 31/07/2019			
Sampling started at	: 01:30 PM			
Sampling completed at	: 09:30 PM			
Actual time of sampling	: 480 minutes			
Flow rate of sampling	: 1.31 m <sup>3</sup> /minute			
Total volume of air sampled	: 628.8 m <sup>3</sup> (for PM10) & 7.98 m <sup>3</sup> (for PM2.5)			
Ambient temperature (°C)	: 40			
Sl. No.	Test Parameters	Units	Results	Protocols
1.	Particulate Matter (as PM -10)	µg/m <sup>3</sup>	95.1	IS 5182 (P-23)
2.	Particulate Matter (as PM - 2.5)	µg/m <sup>3</sup>	55.1	Gravimetric
3.	Nitrogen Dioxides (as NO <sub>2</sub> )	µg/m <sup>3</sup>	33.4	IS 5182 (P-6)
4.	Sulphur Dioxide (as SO <sub>2</sub> )	µg/m <sup>3</sup>	17.2	IS 5182 (P-2)
Date of performance : 01/08/2019 to 05/08/2019				
NA = Not Applicable				
SAMPLE COLLECTED BY US				

DATE 05/08/2019

AUTHORISED SIGNATORY

REMARKS: Results listed refer only to the tested sample & applicable parameters. Endorsement of products is neither inferred nor implied. Page: 1 of 1  
 1. Liability of laboratory is limited to the invoiced amount only. Any dispute arising out of this report shall be subject to Delhi jurisdiction only.  
 2. This Report shall not be reproduced wholly or in part and cannot be used as an evidence in the Court of law and should not be used in any advertising media without special permission in writing.  
 3. Sample shall be disposed off after issue of Test Report unless specified.  
 4. A complaint register is available with the laboratory. Raman Kumar

TEST REPORT

785 01  
 जैश्व तिमिक १  
 जैश्व तिमिक १

PARTY CODE : UIUK/11841  
 UEPPCB

REPORT NO : UK0801000219  
 REF NO : NS

(REGIONAL OFFICE) CHAMUNDA COMPLEX, RAM  
 NAGAR ROAD, KASHIPUR (UTTARAKHAND)

REF DATE : NS  
 DT RECD : 01/08/2019

SAMPLE NAME : AMBIENT AIR

RESULTS OF ANALYSIS					
Reference : As Per EP Act - 1986					
Description		: One Ambient Air sample was collected by us from 30/07/2019 to 31/07/2019 in presence of UEPPCB, Kashipur officials			
Name of Industry		: -			
Location of the Sampling Point		: Inside of Mill			
Date of Sampling		: 30/07/2019 To 31/07/2019			
Sampling started at		: 11.00 AM (Date : 30/07/2019)			
Sampling completed at		: 11.00 AM (Date : 31/07/2019)			
Actual time of sampling		: 1440 minutes			
Flow rate of sampling		: 1.20 m <sup>3</sup> /minute			
Total volume of air sampled		: 1728 m <sup>3</sup> (for PM10) & 23.90 m <sup>3</sup> (for PM2.5)			
Ambient temperature (°C)		: 36			
S.No.	Test Parameters	Units	Results	Limit (Max.)	Protocols
1.	Particulate Matter (as PM -10)	µg/m <sup>3</sup>	88.0	100	IS 5182 (P 23)
2.	Particulate Matter (as PM - 2.5)	µg/m <sup>3</sup>	46.0	60	Gravimetric
3.	Nitrogen Dioxides (as NO2)	µg/m <sup>3</sup>	28.8	80	IS 5182 (P 6)
4.	Sulphur Dioxide (as SO2)	µg/m <sup>3</sup>	15.6	80	IS 5182 (P-2)

Date of performance : 01/08/2019 to 05/08/2019

SAMPLE COLLECTED BY US

DATE 05/08/2019

AUTHORISED SIGNATORY

REMARKS: 1. Results listed refer only to the tested sample & applicable parameters. Endorsement of products is neither inferred nor implied.  
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 3. This Report is not to be reproduced wholly or in part and cannot be used as an evidence in the Court of law and should not be used in any advertising media without special permission in writing.  
 4. Sample shall be disposed off after issue of Test Report unless specified.  
 5. A complaint register is available with the laboratory.

Ranjay Kumar

78 F 01  
 10/11/19

TEST REPORT

31/07/2019  
 11:00 AM  
 11:00 AM

PARTY CODE : UUK/11841  
 UEPPCB

REPORT NO : UK080200119  
 REF NO : NS

(REGIONAL OFFICE) CHAMUNDA COMPLEX, RAM  
 NAGAR ROAD, KASHIPUR (UTTARAKHAND)

REF DATE : NS  
 DT.RECD : 02/08/2019

SAMPLE NAME : AMBIENT AIR

RESULTS OF ANALYSIS				
Reference : As Per EP Act - 1986				
Description	: One Ambient Air sample was collected by us on 31/07/2019 in presence of U.E.P.C.B., Kashipur officials.			
Name of Industry	: -			
Location of the Sampling Point	: House of Rajendra Singh Kanwal			
Date of Sampling	: 31/07/2019			
Sampling started at	: 02.00 PM			
Sampling completed at	: 10:00 PM			
Actual time of sampling	: 480 minutes			
Flow rate of sampling	: 1.285 m <sup>3</sup> /minute			
Total volume of air sampled	: 616.8 m <sup>3</sup> (for PM10) & 7.90 m <sup>3</sup> (for PM2.5)			
Ambient temperature (°C)	: 40			
Sl. No.	Test Parameters	Units	Results	Protocols
1.	Particulate Matter (as PM -10)	µg/m <sup>3</sup>	85.1	IS 5182 (P-23)
2.	Particulate Matter (as PM - 2.5)	µg/m <sup>3</sup>	45.6	Gravimetric
3.	Nitrogen Dioxides (as NO2)	µg/m <sup>3</sup>	26.5	IS 5182 (P-6)
4.	Sulphur Dioxide (as SO2)	µg/m <sup>3</sup>	14.4	IS 5182 (P-2)
Date of performance : 02/08/2019 to 05/08/2019				
NA = Not Applicable				
SAMPLE COLLECTED BY US				

DATE 05/08/2019

AUTHORISED SIGNATORY

REMARKS 1 Results listed refer only to the tested sample & applicable parameters. Emborsement of products is neither inferred nor implied.  
 2 Liability of laboratory is limited to the invoiced amount only. Any dispute arising out of this report shall be subject to Delhi jurisdiction only.  
 3 This Report is not to be reproduced wholly or in part and cannot be used as an evidence in the Court of law and should not be used in any advertising media without special permission in writing.  
 4 Sample shall be disposed off after issue of Test Report unless specified.  
 5 A complaint register is available with the laboratory.

Rajesh Kumar

**TEST REPORT**

25/07/19  
 31/07/19 to  
 01/08/19

PARTY CODE : UJK11841  
 UEPPCB

REPORT NO : UK0802000219  
 REF NO : NS

(REGIONAL OFFICE) CHAMUNDA COMPLEX RAM  
 NAGAR ROAD KASHIPUR (UTTARAKHAND)

REF DATE : NS  
 DT RECD : 02/08/2019

SAMPLE NAME : AMBIENT AIR

**RESULTS OF ANALYSIS**  
 Reference : As Per EP Act - 1986

Description : One Ambient Air sample was collected by us from 31/07/2019 to 01/08/2019 in presence of U.E.P.C.B., Kashipur officials.

Name of Industry : -

Location of the Sampling Point : House of Rajendra Singh Kanwal

Date of Sampling : 31/07/2019 To 01/08/2019

Sampling started at : 10 30 PM (Date: 31/07/2019)

Sampling completed at : 06 30 AM (Date: 01/08/2019)

Actual time of sampling : 480 minutes

Flow rate of sampling : 1.24 m<sup>3</sup>/minute

Total volume of air sampled : 595.2 m<sup>3</sup> (for PM10) & 7.90 m<sup>3</sup> (for PM2.5)

Ambient temperature (°C) : 34

Sl. No.	Test Parameters	Units	Results	Protocols
1.	Particulate Matter (as PM -10)	µg/m <sup>3</sup>	52.7	IS 5182 (P-23)
2.	Particulate Matter (as PM - 2.5)	µg/m <sup>3</sup>	41.5	Gravimetric
3.	Nitrogen Dioxides (as NO <sub>2</sub> )	µg/m <sup>3</sup>	24.4	IS 5182 (P-6)
4.	Sulphur Dioxide (as SO <sub>2</sub> )	µg/m <sup>3</sup>	13.8	IS 5182 (P-2)

Date of performance : 02/08/2019 to 05/08/2019  
 NA = Not Applicable

SAMPLE COLLECTED BY US

DATE 05/08/2019

AUTHORISED SIGNATORY

**REMARKS:**

- Results listed refer only to the tested sample & applicable parameters. Endorsement of products is neither intended nor implied.
- Liability of laboratory is limited to the invoiced amount only. Any dispute arising out of this report shall be subject to Delhi jurisdiction only.
- This Report should be reviewed wholly or in part and cannot be used as an evidence in the Court of law and should not be used in any advertising, report or other public permission in any form.
- Sample shall be disposed off after issue of Test Report unless specified.
- A complaint received shall be dealt with the laboratory.

Rajesh Kumar